

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

21(ND)2009

CORAM:

**PRESENT: MR. S.K MOHAPATRA
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.09.2019**

**NAME OF THE COMPANY: M/s. Smt. Madhu Bhaskar V/s. TNB Investments
Pvt.Ltd.**

SECTION OF THE COMPANIES ACT: 397/398

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

Present:

Mr. Harshi Agarwal, Ms. Saloni Purohit, Advocates for
the Petitioner

Mr. Suman Jyoti Khaitan, Mr. Sarwarr Razza, Ms.
Raveena Dewan, Ms. Kritya Sinha, Ms. Ishita Sharma,
Advocates for the Respondent

ORDER

It is submitted by the Ld. counsels that the matter is likely to be
compromised before the Hon'ble High Court of Delhi, on 19th September, 2019
the next date fixed in the proceedings pending before them.

It is also submitted that after the said date the parties would be moving
an application for withdrawal of both these cases. Accordingly, list this case on
27th September, 2019 for withdrawal.


**(S.K Mohapatra)
Member (T)**


**(Ina Malhotra)
Member (J)**